
(2026) 01 PAT CK 1776

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No.10369 Of 2025, Connected With Civil Writ Jurisdiction Case No.10369 Of 2025

State of Bihar

APPELLANT

Vs

Ranjeet Kumar Rajak

RESPONDENT

Date of Decision : 21-01-2026

Acts Referred:

Citation : (2026) 01 PAT CK 1776

Hon'ble Judges : Sangam Kumar Sahoo, CJ; Mohit Kumar Shah, J

Bench : Division Bench

Advocate : Shailesh Kumar, Kumar Kaushik, Shailesh Kumar, Kumar Kaushik, Shubham Priyadarshi

Final Decision : Disposed Of

Judgement

Sangam Kumar Sahoo, CJ

1. Both the Letters Patent Appeals have been filed challenging the interim orders dated 04.07.2025 and 20.08.2025 passed by the learned Single Judge in C.W.J.C. No. 10369 of 2025.

2. Learned counsel submits that those orders were interim orders and in the meantime, final order has been passed in C.W.J.C. No. 10369 of 2025 on 11.11.2025 and the State of Bihar has challenged the same in L.P.A. No. 02 of 2026. Since the final order has been passed and it is challenged in L.P.A. No. 02 of 2026, the matter has become infructuous.

3. In view of such submission, both the Letters Patent Appeal Nos. 878 of 2025 and 974 of 2025 stand disposed of having become infructuous.

4. The interim order also stands vacated.